

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:156
ANSWERED ON:26.02.2002
SALE AND PURCHASE OF ARMS
AJAY CHAKRABORTY

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether some arms dealers have established contacts with arms suppliers operating on the India-Nepal and India-Pakistan borders who are involved in sale and purchase of foreign-made arms;
- (b) if so, the details in this regard; and
- (c) the steps taken by the Government against them ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO)

(a) to (c): Under the Arms Act, 1959 and the Arms Rules, 1962, necessary powers to grant licences to arms dealers and regulate their activities stand delegated to the State Governments/UT Administrations. As regards arms dealers having contacts with arms suppliers involved in sale and purchase of foreign made weapons in Indo-Pak and Indo-Nepal Borders is concerned, no report has been received in the Ministry of Home Affairs.